

ITEM NO.1711

COURT NO.15

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 15530/2022

SURENDRA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 05-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
[IN CHAMBER]

For Petitioner(s) Mr. Jeewesh Prakash, Adv.
 Mr. Shantanu Sagar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On the basis of incident of 14th March, 1983, the petitioner was convicted by the Judgment and order dated 25th August, 1984 for the offence punishable under Section 376 of the Indian Penal Code. The petitioner was sentenced to undergo rigorous imprisonment for six years. The appeal preferred by the petitioner before the High Court in the year 1984 was disposed of nearly 36 years after the date of its institution. During the pendency of the appeal, the petitioner was enlarged on bail. The additional documents produced by the petitioner show that the petitioner is suffering from heart ailment and in September, 2020, he has undergone a surgery for the implantation of artificial pacemaker. Considering these peculiar facts, application for grant of exemption from surrendering is allowed subject to the orders which may be passed in the Special

Leave Petition.

**(SNEHA)
SENIOR PERSONAL ASSISTANT**

**(RENU KALIA)
BRANCH OFFICER**